

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 11/08/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/70659/2016-CU[DB] dated 08/08/2016 .

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1 ST/MISC/50910/2016, ST/1635/2010 ST/MISC/50919/2016		COMMISSIONER OF CENTRAL EXCISE AND SERVICE TAX, Hapur OPPOSITE SHAHEED PARK, DELHI ROAD, MEERUT UP

**Name and Address of
Respondent**

2	SHREE MOHAMMAD RAFI, VILLAGE MAHUA BAWARA, CAMP, BAZPUR SUGAR FACTORY, BAZPUR, DISTT. U.S. NAGAR OF (UTTARAKHAND),,
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Copy To**Advocate(s) / Consultant(s):**

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

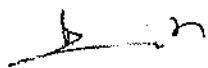
9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy  Guard File

 Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

DIVISION BENCH

**ST/Misc/50910/2016 and
ST/Misc/50919/2016
Appeal No. ST/1635/2010-CU(DB)**

Dated of Hearing/decision: 08/8/2016

[Arising out of Order-in-Appeal No.268-ST/MRT-II/2010 dated 27/08/2010 passed by Commissioner (Appeals), Central Excise, Meerut-II]

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

C.C.E., Meerut-II (Hapur)

Appellant

Vs.

Shree Mohammad Rafi

Respondent

Appearance:

Present for the Appellant: Shri D.K. Deb, (Assistant Commissioner) A.R.
Present for the Respondent: None

Coram: Hon'ble Shri Anil Choudhary, Member (Judicial)

Hon'ble Shri Anil G. Shakkarwar, Member (Technical)

Final Order No. 70659/2016/2016

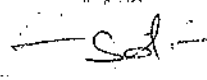


Per: Anil Choudhary

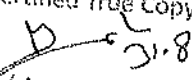
Appeal is disposed of as withdrawn under the litigation policy, as prayed in Miscellaneous Application No. ST/Misc./50910/2016 and ST/Misc./50919/2016 without entering into merits.

(Dictated and pronounced in the open Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(K. Gupta)

प्रमाणित प्रति / Certified True Copy

सहायक पंजीकार / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, एलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

